

(2020) 09 CAT CK 0013
In the Central Administrative Tribunal
Case No : Original Application No. 1188 Of 2020

Anil Kumar

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 01-09-2020

Acts Referred:

Citation : (2020) 09 CAT CK 0013

Hon'ble Judges : L. Narasimha Reddy, J; Mohd. Jamshed, Member (A)

Bench : Division Bench

Advocate : Anirudh Bakhru, Krishan Kant Sharma

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The applicant is an officer of Senior Administrative Grade (SAG) in the Railways. He was working as Chief Mechanical Engineer in the Modern Coach Factory, Raebareli. Through an order dated 16.07.2020, he was transferred to the East Central Railways, to be posted in the cadre. This OA is filed challenging the order of transfer.

2. The applicant contends that he has meritorious service of record for the past more than two decades and he was also rewarded on certain occasions. He submits that the order of transfer is motivated and was issued at the instance of some superiors. It is also pleaded that the administration itself has issued instructions to stop transfers on account of the current Covid-19 pandemic. Other grounds are also urged.

3. We heard Shri Arvind Bakhru, learned counsel for applicant and Shri Krishna Kant Sharma, learned counsel for respondents, at the stage of admission, through Video Conferencing.

4. The transfers were effected on 16.07.2020. It is also brought to our notice that the applicant has since been relieved from the post, which he was holding,

before the transfer.

5. The applicant filed a detailed representation dated 25.08.2020 to the concerned authority, narrating his grievances. We are of the view that the representation needs to be disposed of at the earliest.

6. We, therefore, dispose of the OA, directing the respondents to pass orders on the representation dated 25.08.2020, submitted by the applicant, within a period of two weeks, from the date of receipt of a certified copy of this order. We also direct that in case the applicant did not join the place, to which he was posted, no punitive steps shall be taken, till the orders are passed on the representation.

MA No.1473/2020 stand disposed of. There shall be no orders as to costs.